

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 103 of 2013

Dated : 2nd September, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Bihar Industries AssociationAppellant(s)
Versus**

Bihar Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant (s): Ms. Swapna Seshadri

Counsel for the Respondent(s): Ms. Shilpi Shah for
Mr. Mohit Kr. Shah for R.2

ORDER

The learned counsel for the Respondent seeks some more time to file the reply. Accordingly, she is directed to file the same on or before 01.10.2013 after serving copy on the other side. No further time for filing the reply will be given.

Post the matter for hearing on **07.10.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)
Technical Member
ts/ak**

**(Justice M. Karpaga Vinayagam)
Chairperson**